

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 9

IA 2086/2024 (NEW IA) IN C.P. (IB)/983(MB)2019

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **BANK OF INDIA VS PROVEGUE
PERSONAL CARE PRIVATE LIMITED**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2086/2024 (NEW IA) IN C.P. (IB)/983(MB)2019

- 1) Mr. Aditya Mishra, Ld. Counsel for the Applicant is present. None present for the Respondent, when the matter is called out.
- 2) The matter is coming up on the Board for the First Time. In that view of the matter, Registry is hereby directed to issue Notice to the Respondent, clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 3) In addition to the Notice ordered to be issued by the Court, Applicant is also directed to issue Notice to the Respondent, clearly intimating the next date

of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit of Service well before the adjourned date.

- 4) Applicant herein is further directed to serve a copy of the present Application upon the Respondent, forthwith, if not served earlier.
- 5) After receipt of the copy of the Application, Respondent shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 6) Stand over to 07.06.2024, for further consideration and hearing.
- 7) Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up and argued on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare